

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/MP/2024

Along with IAs No. 49/2024 and 50/2024

Subject : Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa.

Petitioner : Electricity Department, Goa

Respondents : RGPPL and 2 others

Date of Hearing : **19.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poonam Varma, Advocate, ED, Goa
Shri Venkatesh, Advocate, RGPPL

Record of Proceedings

During the hearing, learned counsel for the Petitioner submitted that the present petition is filed for adjudication of a dispute with regard to the demand raised by the Respondent RGPPL for Rs 92.38 crores, pertaining to the period 2013-14 to 2023-24. She also submitted that an IA had been filed seeking interim relief in the matter.

2. The learned counsel for the Respondent RGPPL submitted that it may be granted time to file its reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit, issue notice to the Respondents
 - (b) The Respondents shall file their replies to the petition and, I.A, on or before **5.10.2024** after serving a copy to the Petitioner, who may file a rejoinder, if any, by **12.10.2024**.
4. The matter shall be listed for hearing on **17.10.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

